

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2260

ANSWERED ON:07.12.2011

BASIC FACILITIES IN SCHOOLS

De Dr. Ratna;Gawali Patil Smt. Bhavana Pundlikrao ;Khaire Shri Chandrakant Bhaurao;Mishra Shri Govind Prasad;Muttemwar Shri Vilas Baburao;Owaisi Shri Asaduddin;Ram Shri Purnmasi;Singh Shri Ganesh;Singh Shri Sushil Kumar

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether in its recent judgement the Hon'ble Supreme Court has asked all the States and Union Territories to ensure drinking water in all the Government schools by October the year;
- (b) if so, the number of States/Union Territories who have met the deadline;
- (c) whether States and Union Territory administrations have been asked for separate toilets for girls and boys in each Government school and fix a time bound programme;
- (d) if so, the details thereof;
- (e) the total fund provided by the Union Government to States for this purpose under SSA and under other schemes during the last three years; and
- (f) the future plan chalked out by the Union Government for drinking water and separate toilets for girls and boys in each Government run school?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. D. PURANDESWARI)

(a) to (d) In writ petition (civil) No. 631 of 2004 Environmental and Consumer Protection Foundation vs. Delhi Administration and Others, Hon'ble Supreme Court has directed, in its order dated 29th April, 2011 the States to provide the facility of drinking water in all the Government Schools on or before 31st May, 2011. In further hearing of the same case dated 18th October, 2011 Hon'ble Court noted that the directions of the court for providing drinking water in all the schools have been complied with by all the States and Union Territories excepting the States of Uttar Pradesh and Jammu and Kashmir. Hon'ble Court directed all States and Union Territories to ensure that toilet facilities are made available in all schools on or before 30th November, 2011. It was also directed that in case it is not possible to have permanent construction of toilets, at least temporary toilets need to be provided in the schools on or before 30th November, 2011 and permanent toilets be made available by 31st December, 2011. The next date of hearing in the matter is 5th December, 2011.

(e) Under SSA a total amount of Rs. 35.01 crore, 32.36 crore and 32.18 crore were allocated during 2009-10, 2010-11 and 2011- 12 respectively for drinking water facilities. Similarly Rs. 226.72 crore, 341.31 crore, 879.82 crore were allocated during 2009-10, 2010-11 and 2011-12 respectively for toilet facilities under SSA.

(f) All new schools constructed under SSA have provision for drinking water and toilets. SSA also provides for drinking water and toilets in existing schools in urban areas. In rural areas drinking water facilities in schools are provided in convergence with Rajiv Gandhi National Drinking Water Mission, Ministry of Drinking Water & Sanitation. In the case of existing schools in rural areas, toilets are provided in convergence with the Total Sanitation Campaign (TSC) implemented by the Ministry of Drinking Water & Sanitation.